

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I. A No. 932 of 2017 in Company Appeal (AT) No. 386 of 2017

IN THE MATTER OF:

Pravinbhai Manibhai Patel

...Appellant

Vs

Kanakbhai Patel & Ors.

....Respondents

Present:

**For Appellants: Mr. Tushar Hemani , Ms. Vaibhavi Parikh and
Mr. Yash Aggarwal, Advocates.**

For Respondents: None.

ORDER
(20.12.2017)

I. A No. 932 of 2017: None present on behalf of the respondents. Perused I.A. No. 932/2017. Counsel for appellants states that there is delay in filing of appeal of 4 days. He says that the appeal was presented in time but appellant was required to remove defects and it took time and hence there is delay.

The counsel submits that contesting respondent Shri Kanak Bhai Patel has already been served. He submits that advocate of the respondent has served a letter on the appellant regarding copy of affidavit in reply.

The Bench Officer states that the records do not contain the copy of such affidavit in reply.

Counsel for appellant states that contesting respondent however should be treated as served. He tenders copy of the letter and affidavit which was served by contesting respondent on the appellant. The counsel says that he is submitting the copy of the letter with affidavit in reply which has been served. The same is marked "X" for identification.

For reasons stated in the application the delay is condoned. The application I. A. No. 932/17 stands disposed off.

(Justice A.I.S. Cheema)
Member (Judicial)

(Balvinder Singh)
Member (Technical)

sh/nn